

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.41562 of 2016

(Arising out of Order-in-Appeal No.64/2016-ST dt.01.07.2016 passed by Commissioner of Central Excise (Appeal-I, Coimbatore Circuit Office @ Salem Commissionerate)

M/s.Dharan Hospital

14, Seelanaickenpatty Bye Pass
Seelanaickenpatty
Salem – 636 201

Appellant

VERSUS

Commissioner of Central Excise

No.1, Foulks Compound, Anai Road
Salem – 636 001

Respondent

APPEARANCE:

For the Appellant : Sh.Venkatachalam S, Advocate

For the Respondent : Ms.K.Komathi, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :02.03.2020
DATE OF DECISION :02.03.2020

FINAL ORDER No.40625/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp